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CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

O.A.210/628/2019

Date of decision : September 13th, 2019.

Coram: Dr.Bhagwan Sahai, Member (Administrative)  
R.N. Singh, Member (Judicial).

Manisha Devendra Mandlik  
Age: 51 years, Occ. Service,  
R/at: Flat No.6, Sairaj Apartment,  
Near Samartha Abhyasika,  
Akashwani Tower Area,  
Gangapur Road, Nashik-422 013.

.. Applicant.  
( By Advocate Shri P. D. Patil ).

**Versus**

1. Chairman & Managing Director  
Bharat Sanchar Nigam Limited,  
(BSNL), State Owned Telecommunication,  
Company Having its Corporate  
Office at Bharat Sanchar Bhavan,  
Janpath, Harish Chandar Mathur  
Lane, New Delhi-110 001.
2. The Senior Chief Engineer  
(Electrical), BSNL Electrical West  
Zone, Maharashtra Circle, having  
office At: Ground Floor,  
Administrative Building,  
Juhu Road, Santacruz (W),  
Mumbai-400 054.
3. Union of India,  
Ministry of Communication,  
Information Technology,  
Department of Telecommunication,  
Though its Secretary,  
Having its office At:  
Sanchar Bhawan, 20,  
Ashoka Road, New Delhi-110001.

.. Respondents.

O R D E R (O R A L)  
Per : R. N. Singh, Member (Judicial)

**Present.**

1. Shri P. D. Patil, learned counsel for the applicant.

2. Heard the learned counsel for the applicant.

3. By the present OA, the applicant has challenged the show cause notice dated 24.07.2019 (Annexure A-1).

4. The learned counsel for the applicant submits that in response to the impugned show cause notice the applicant has preferred a detailed reply on 09.08.2019 (Annexure A-22) and the same is still pending consideration of the Competent Authority.

5. The learned counsel for the applicant submits that the applicant shall be satisfied if the present OA is disposed of with directions to the Competent Authority under the respondents to consider the aforesaid reply of the applicant and take final decision by passing a reasoned and speaking order within reasonable time.

6. In view of the aforesaid, without expressing any opinion on the merit of the claim of the applicant, the OA is disposed of with directions

to the respondent no.2, to consider the aforesaid reply of the applicant after taking into account all the material facts by passing a reasoned and speaking order within eight weeks from the date of receipt of certified copy of this order.

7. No order as to costs.

(R. N. Singh)  
Member (J)

(Dr. Bhagwan Sahai)  
Member (A)

v.

SD  
16/3/19

